

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal(AT) No. 102 of 2020**

**IN THE MATTER OF:**

**Shri Anup Kumar Khemani & Ors.**

**...Appellants**

**Vs**

**Balendra Choudhury & Ors.**

**....Respondents**

**Present:**

**For Appellants: Ms. Anindita Mitra, Advocate**

**For Respondents: Mr. Abhinav Hansaria, Advocate for Respondent  
No. 3.**

**O R D E R**  
**(Through Virtual Mode)**

**23.07.2020** Heard the Learned Counsel for the Appellants.

Let Notices be issued on Respondents by Speed Post returnable by four weeks' time. Requisites along with process fee, if not filed, be filed by 24.07.2020. If the Appellant provides the e-mail address of Respondents, let Notices be also issued through e-mail.

The Office of the Registry is directed to List the matter on **24<sup>th</sup> August, 2020** under the caption 'For Admission (After Notice)'.

[Justice Venugopal M.]  
Member (Judicial)

(Kanthi Narahari)  
Member(Technical)

(Alok Srivastava)  
Member(Technical)